

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Review Application No. 33 of 2005**  
(In O.A. No. 296 of 2005)

Jabalpur, this the 2<sup>nd</sup> day of August, 2005

Smt. Prabha Devi Raikwar .... Applicant

**V e r s u s**

Union of India & Ors. .... Respondents

**O R D E R (In Circulation)**

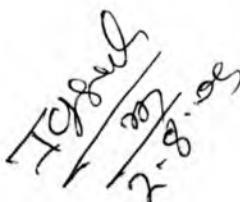
**By Madan Mohan, Judicial Member –**

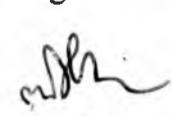
This Review Application has been filed to review the order passed by the Tribunal on 28<sup>th</sup> June, 2005 in OA No. 296 of 2005.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

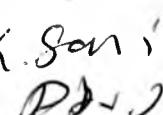
3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

  
**(Madan Mohan)**  
**Judicial Member**

  
“SA”

  
**(M.P. Singh)**  
**Vice Chairman**

प्रांतिक राज्य/न्यायालय, जबलपुर, दि. ....  
प्रतिक्रिया वाले वित्त:—  
(1) राज्यपाल, उत्तर भारतीय द्वारा प्रतिक्रिया, जबलपुर  
(2) अधिकारी विद्युतीय वित्तीय विभाग, जबलपुर के काउंसल  
(3) प्रत्यक्षी विद्युतीय विभाग, जबलपुर के काउंसल  
(4) राज्यपाल, कोर्टपाल, जबलपुर ज्ञापनीय संस्थान एवं आवश्यक कार्यकारी वित्तीय विभाग, जबलपुर  
उप रजिस्ट्रार

  
R.K. Soni  
D.D. 2005